

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1401 of 2011

Permanand Singh Petitioner

Versus

1. The State of Jharkhand

2. Sanjay Kumar Pandey

..... Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :

For the State

:

:Mr. Bhola Nath Ojha, A.P.P.

07/Dated: 08/09/2021

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Status report has been received wherein it has been informed that Lohardaga P.S. Case No. 89 of 2008 has been disposed of on 04.09.2012.

In view of status report, this petition has become infructuous.

Accordingly, this criminal miscellaneous petition is dismissed as infructuous.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/